

SCHEDULE-I

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
M/S STRAIGHT EDGE CONTRACTS PRIVATE LIMITED

1	NAME OF CORPORATE DEBTOR	STRAIGHT EDGE CONTRACTS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	31/12/2009
3	AUTHORITY UNDER WHICH CORPORATE PERSONS INCORPORATED	ROC- DELHI, MINISTRY OF CORPORATE AFFAIRS
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U45400DL2009PTC197467
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPOARTE PERSON	GROUND FLOOR, 4, DAYANAND VIHAR, MAIN VIKAS MARG, DL- 110092 IN
6	INSOLVENCY COMMENCEMENT / DATE OF CORPORATE PERSON	26/02/2020
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	23/08/2020
8	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	RANJEET KUMAR VERMA Reg.No.: -IBBI/IPA-002/IP-N00301/2017-18/10859
9	ADDRESS, EMAIL ADDRESS OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	CS-53, 1F, ANSAL PLAZA, SECTOR-1, VAISHALI, GHAZIABAD-201010, INDIA. Email: ranjeet@ranjeetcs.com
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	G 129, 1 ST FLOOR, SECTOR 63, NOIDA, UP- 201301 Email:- irp.ranjeetcs@gmail.com
11	Last date for submission of claims	15-03-2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	Web link: www.ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of **M/s STRAIGHT EDGE CONTRACTS PRIVATE LIMITED**.

- on 02/03/2020. (Date of appointment letter copy received).
- The Creditors of **M/s STRAIGHT EDGE CONTRACTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 15/03/2020 to the Interim Resolution Professional at the address mentioned against entry no.-10.
- The financial creditors shall submit their claims with proof by electronic means only, all other creditors may submit proof in person, by post or by electronic means.
- The claims may be submitted in the specified form in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016: **Form B-** Operational Creditors (Other than Workman/Employee); **Form C-** Financial Creditors; **Form CA-** Allottee/Home Buyers; **Form D-** Workmen/Employee; **Form E-** Operational Creditors, Representative of Workmen/Employees and **Form F-** Other Creditors. Copy of the above Forms can be downloaded from website of Insolvency & Bankruptcy Board of India (IBBI) at ibbi.gov.in
Submission of false or misleading claims shall attract penalties.

Place: GHAZIABAD
Date: 02/03/2020

RANJEET KUMAR VERMA
IRP

